

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 293/TT/2022

- Subject:** : Petition for determination of transmission tariff from COD-31.3.2024 in respect of two number of assets under “Extension Works at Power Grid Sub-stations for Inter-connection of RE Projects”.
- Date of Hearing** : 27.9.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Madhya Pradesh Power Management Company Limited
and 10 Others
- Parties Present** : Shri Zafrul Hasan, PGCIL
Shri Pankaj Sharma, PGCIL
Shri Siddharth Sharma, CTUIL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

Instant petition is filed for determination of transmission tariff from COD to 31.3.2024 in respect of two number of transmission assets under “Extension Works at Power Grid Sub-stations for interconnection of RE Projects”. The matter has already been heard by the Commission on 12.1.2023 and 27.7.2023.

2. The representative of the Petitioner made the following submissions:
- a. Asset- 1 achieved COD on 9.8.2021. The COD of Asset- 2 is claimed as 29.9.2021 under Regulation 5(2) of the 2019 Tariff Regulations as Asset-2 could not be put to use due to the non-availability of the transmission line being implemented by generator M/s Netra Wind Pvt. Ltd.
 - b. In compliance with the Commission’s directions given through the Record of Proceedings for the hearing held on 12.1.2023, the Petitioner has impleaded CTUIL.
 - c. Netra Wind Private Limited has already been impleaded as a Respondent in the present petition. However, no response has been received from it till date.
 - d. Information sought in the Technical Validation letter has been submitted through an affidavit dated 11.8.2022. Information sought through RoPs has also been submitted.



- e. There is no cost over-run in the case of both the transmission assets.
- f. Additional capitalization claimed is within the cut-off date and Initial Spares claimed are also within the norm.
- g. Rejoinder to the reply of MPPMCL has been filed vide affidavit dated 10.1.2023.

3. In response to a query of the Commission, the representative of the Petitioner submitted that as per the latest information available, out of the total 300 MW, 55 MW was commissioned on 11.4.2023. He further submitted that as per the minutes of the meeting dated 24.1.2023 of 38th JCC meeting held on 26.11.2022, the associated connectivity line of the generator i.e. Netra-Bhuj PS 220 kV S/C line along with the associated bay at generation end was put into commercial operation on 25.11.2022. He also submitted that notice under Regulation 5(2) of the 2019 Tariff Regulations was given to the generator on 26.8.2021.

4. In response to another query of the Commission, the representative of the Petitioner submitted that the time over-run in the case of the transmission assets was on account of the Covid-19 pandemic and justifications for the same have been given in the petition along with documents. The time over-run in the execution of the transmission assets may be condoned.

5. The Commission directed the CTUIL to submit the status of the commissioning of Netra Wind Private Limited on affidavit, by 16.10.2023.

6. The Commission observed that Netra Wind Private Limited has not filed its reply in spite of having given two opportunities to the Respondents to file their reply and gave one last opportunity to the Netra Wind Private Limited and other Respondents to file their reply, especially regarding the Petitioner's prayer for approval of the COD of the Asset-2 under Regulation 5(2) of the 2019 Tariff Regulations, by 20.10.2023, with a copy to the Petitioner, who may file its rejoinder, if any, by 30.10.2023.

7. Subject to the above, the Commission reserved order in the matter.

By order of the Commission

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(V. Sreenivas)
Joint Chief (Law)

